

Safe Air Travel Scheme

248 SHRI SATYA DEO SINGH : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether there is any scheme under consideration of the Government to make air travel safe; and

(b) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C M IBRAHIM) (a) and (b) Though no particular scheme is under consideration at present, steps such as implementation of recommendations emanating from investigation of Aircraft accidents and hazardous incidents, monitoring of flight recorders, issuance of Civil Aviation Requirements (CAR), safety audit of operators, conducting safety seminars/ meetings, inspection of aerodromes are continuously taken to ensure safe air travel by the passengers.

Non-Governmental Organisations

249 SHRI NITISH KUMAR
PROF. PREM SINGH CHANDUMAJRA

Will the Minister of WELFARE be pleased to state

(a) whether the Government have contemplated the role of non-Governmental Organisations engaged in social welfare activities.

(b) if so, the details thereof.

(c) the total number of registered non-Governmental Organisations engaged in the social welfare projects funded by the Government.

(d) whether the Government have also assessed from time to time the social welfare projects being undertaken by these organisations.

(e) if so, the procedure adopted in this regard, and

(f) the number of these organisations in percentage whose functioning was found satisfactory?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) (a) and (b) Yes Sir. The role of voluntary organisations as recognised by the Government is having crucial importance in the context of national reconstruction and nation-building. More so, their role and involvement is quite essential to achieve the mandate of welfare State like India. The Government feels that good voluntary organisations must not only be liberally assisted in financial terms but also be consciously built up

(c) 1605.

(d) to (f). Social welfare projects being undertaken by these organisations are assessed and monitored by the concerned State Govts./UTs and assessment report is sent to the Govt. of India. Some times the Government of India Officials do the inspection of these organisations. Financial assistance is sanctioned by Government of India on satisfactory assessment of their work as reported by State Government. Government of India assist only those organisations whose work is satisfactory.

[English]

Hostels for SCs/STs Students

250 SHRI KESHAB MAHANTA Will the Minister of WELFARE be pleased to state :

(a) the number of hostels for Scheduled Caste-Scheduled Tribe students functioning in the country State/UT-wise

(b) whether these hostels are adequate keeping in view the ever-increasing number of such students.

(c) if not whether the Government propose to set up more hostels in the country and

(d) if so, the details thereof alongwith the locations State/UT wise?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) (a) A statement showing the number of hostels for scheduled Caste-Scheduled Tribe students functioning in the country State/UT-wise is attached.

(b) No, Sir.

(c) The Centrally Sponsored Schemes of Construction of hostels for SC ST Boys & Girls are continuing schemes. Under the schemes additional hostels are sanctioned to the State Govts./UT Adms. every year.

(d) During 1996-97 the budget provisions under the schemes are as follows -

	Rs. in Crores
(i) Construction of SC Boys hostel	10.00
(ii) Construction of SC Girls hostel	7.00
(iii) Construction of ST Boys hostel	3.50
(iv) Construction of ST Girls hostel	3.50

The Central assistance is given to the State Govts./UT Adms. according to the schematic pattern.

STATEMENT

S No	State/UT	No. of Hostels For SC/ST
1	Andhra Pradesh	2759
2	Assam	254
3	Arunachal Pradesh	-
4	Bihar	719
5	Gujarat	1180
6	Goa	-
7	Himachal Pradesh	10
8	Haryana	5
9	Jammu & Kashmir	10
10	Karnataka	1953
11	Kerala	231
12	Maharashtra	2425
13	Madhya Pradesh	4046
14	Mizoram	-
15	Manipur	7
16	Meghalaya	39
17	Nagaland	-
18	Orissa	1470
19	Punjab	31
20	Rajasthan	460
21	Sikkim	26
22	Tamil Nadu	994
23	Tripura	40
24	Uttar Pradesh	62
25	West Bengal	861
26	A & N Islands	5
27	Chandigarh	-
28	Dadra & Nagar Haveli	10
29	Delhi	2
30	Paman & Diu	-
31	Lakshadweep	4
32	Pondicherry	21
Total		17624

[Translation]

Employment to handicapped persons

251. SHRI DHIRENDRA AGARWAL Will the Minister of WELFARE be pleased to state

a) whether the Government have formulated any scheme to provide employment to the handicapped persons

(b) if so, the details thereof; and

(c) the time by which the said scheme is likely to be implemented?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) to (c). A *statement* containing the measures taken by the Central Government to facilitate and promote employment of the handicapped persons, is attached.

STATEMENT

(i) Section 33 of the Persons with Disabilities (Equal Opportunities, Protection of Rights & Full Participation) Act, 1995 contains a provision that the appropriate Govt. Shall appoint in every establishment not less than 3% of persons with Disability of which 1% each shall be reserved for persons suffering from -

(a) bilindness or low vision,

(b) hearing impairment and

(c) Locomotion disability or cerebral palsy in the posts identified for each disability

Some reservation in Group 'C' and 'D' for Handicapped Persons had already been there even before the Law came into force. Similar reservation have been given by some State Govts. In addition, the Handicapped are also given 'Age concessions' in the upper age limit and relaxation in the medical standards for entry into Government jobs

(ii) 47 Special Employment Exchanges and 41 Special Cells in normal Employer Exchanges exist in different States/UTs to help exclusively the handicapped persons in finding placement. This is in addition to the help provided by the normal employment exchanges

(iii) Seventeen Vocational Rehabilitation Centres have been set up to assess the residual ability of the disabled, arrange their training and place them in employment

(iv) For promoting self-employment amongst handicapped persons, concessions have been provided to them in following matters

(a) Allotment of vending stalls, kiosks & shops, by some State Govts /UTs

(b) Loans from Nationalised Banks at concessional Rates of interest

(c) Preference in Allotment of public telephone booths.

(d) Reservation in distribution of Petrol Pumps Kerosene Depots etc